

THE CAPITAL ISSUES (CONTINUANCE OF  
CONTROL) AMENDMENT ACT, 1956

ACT No. 8 OF 1956

An Act further to amend the Capital Issues (Continuance of  
Control) Act, 1947.

[21st March, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic  
of India as follows:—

1. This Act may be called the Capital Issues (Continuance of Control) Amendment Act, 1956. Short title.

*Rep. by Act 58 of 1980*  
430 Capital Issues (Continuance of Control) Amendment [ACTS 8 & 9

Amendments of long title and preamble, Act 29 of 1947. 2. In the long title of, and the preamble to, the Capital Issues (Continuance of Control) Act, 1947 (hereinafter referred to as the principal Act), the words "the continuance of" shall be omitted.

Amendment of section 1.

3. In section 1 of the principal Act,—

(a) in sub-section (1), the words "Continuance of" shall be omitted;

(b) sub-section (3) shall be omitted.